

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 3862
TO BE ANSWERED ON 19th MARCH, 2018

REVIEW OF ANTI-DUMPING DUTY ON STEEL WHEELS

3862. SHRI V. ELUMALAI:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has initiated a review of anti-dumping duty on flat base steel wheels from China to take call on the need for continued imposition of the duties in force;
- (b) if so, the details thereof;
- (c) whether this move comes at the backdrop of India's huge trade deficit with China and if so, the details thereof; and
- (d) whether the WTO agreement allows governments to act against dumping where there is genuine injury to the competing domestic industry and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI C. R. CHAUDHARY)

(a) to (d): Yes. Directorate General of Anti-Dumping and Allied Duties (DGAD) has initiated a sunset review investigation concerning imports of 'Flat Base Steel Wheels' from China PR vide notification No. 7/1/2018-DGAD dated 08/02/2018.

DGAD conducts anti-dumping investigations on the basis of a duly substantiated application filed by the domestic industry alleging dumping of goods into the country causing injury to the domestic industry. The basic intent of the anti-dumping measures is to eliminate injury caused to the domestic industry by the unfair trade practices of dumping and to create a level playing field for the domestic industry.

The sunset review investigations are conducted as per Rule 23 of the Customs Tariff (Identification, Assessment And Collection Of Anti-dumping Duty On Dumped Articles And For Determination Of Injury) Rules, 1995, which are fully compliant with WTO.
